

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Appellate Jurisdiction)

Criminal Appeal (DB) No. 55 of 2015

Chhatru Kumar SawAppellant

Versus

The State of Jharkhand ... Respondent

with

Criminal Appeal (DB) No. 12 of 2015

Vivek Kumar @ BablooAppellant

Versus

The State of Jharkhand Respondent

with

Criminal Appeal (DB) No. 159 of 2015

Sanjay Kumar Verma @ Sanjay Kumar RamAppellant

Versus

The State of Jharkhand Respondent

(Through V.C.)

CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellant(s) : Mr. Arwind Kumar, Advocate
[In Cr. Appeal (DB) No. 55 of 2015]
Mr. Binod Kumar Dubey, Advocate
[In Cr. Appeal (DB) No. 159 of 2015]
For the State : Mr. Shekhar Sinha, PP
[In Cr. Appeal (DB) No. 159 of 2015]
Mr. Ravi Prakash, Spl.PP
[In Cr. Appeal (DB) No. 12 of 2015]

Order No. 08/ Dated: 13th April, 2021

Chhatru Kumar Saw who is appellant in Criminal Appeal (DB) No. 55 of 2015 is in custody since 25.09.2012.

Post these matters under the heading "Orders" on 05.05.2021.

In the meantime the learned PP and Spl.PP shall obtain a report on the total period of custody undergone by the appellants.

Before the next date of hearing the learned counsels shall prepare and file short synopsis and list of dates so that on that date hearing of these criminal appeals may be taken up for final hearing.

(Shree Chandrashekhar, J.)

(Ratnaker Bhengra, J.)